

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.80/2009

This 06th day of March 2009

HON'BLE MR. M. KANTHAIAH, MEMBER (J)

Indrajeet Yadav, aged about 24 years, son of Late Sri Paras Nath Yadav, resident of Village-Roshangarh Post-Saidapur Pargana and Tehsil-Akbarpur District-Ambedkar Nagar.

.....Applicant

By Advocate: Shri D.K. Singh.

Versus.

1. Union of India through Ministry of Railway, Department, New Delhi.
2. General Manage, Northern Railway, Baroda House, New Delhi.
3. Mukhya Prashashanik Adhikari, Northern Railway, D.M.W. Patiyala.
4. Up Mukhya Karmik Adhikari, Northern Railway, D.M.W. Patiyala through Divisional Railway Manager/ Northern Railway, Hazraganj, Lucknow.

.....Respondents.

By Advocate: Sri B.B. Tripathi for Sri N.K. Agarwal.

ORDER

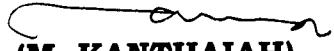
Heard both sides.

2. The applicant has filed this OA with a prayer to issue direction to the respondents to consider the claim of the applicant for his appointment on compassionate ground stating that his father died on 15.3.2008, while working on the post of Painter Grade-III Shop P.P.S. Phase-II D.C.W. Patiyala. It is also the case of the applicant that in respect of his appointment, he made representation to the



respondents vide (Annexure A-3) dated 07.07.2008 and another representation (Annexure-A-4) 01.10.2008, which is still pending for consideration. At this stage, learned counsel for the applicant submits that if his representation is directed to be decided, the purpose of O.A. would be served.

3. In view of the above circumstances, without going into the merits of the case, the respondent no.3 is directed to consider and dispose of the pending representation of the applicant Annexure A-3 dated 07.07.2008 and another representation (Annexure-A-4) 01.10.2008 within a period of three months from the date of supply a copy of this order, with a reasoned order as per rules. The applicant is also directed to supply the copies of the representations to the respondent no.3 alongwith a copy of this order. No costs.


(M. KANTHAIAH)

MEMBER (J)

06-03-09

amit/-